

Date of Order	Order
22-1-92	Mr. Pradeep Singh - Counsel for the Applicant in MP No. 19/91. " Bharat Bhushan - Counsel for the Applicant in O.A. No. 67/91. " K.N. Shrima - Counsel for the respondents in O.A. No. 67/91. The M.P. makes a prayer for the applicant in the M.P. to be impleaded as a third party respondent. The learned Counsel for the respondent in the O.A. Mr. Shrima has no objection to the M.P. being allowed. However, the learned Counsel Shri Bharat Bhushan for the applicant in the O.A. No. 67/91 states that the applicant in the M.P. may be impleaded only as an intervener and not third party respondent. Having heard the learned Counsel on both sides, the M.P. is allowed and the applicant in the M.P. is directed to be impleaded as a third party respondent No-5. Applicant in the O.A. is directed to file amended cause title for the newly impleaded respondent. M.P. stands disposed of with above directions.
Copy of Order sent to the office of C.O. & vide no 72873 27/1	Gopal Krishna Member (Judl.) (Kaushal Kumar) Vice Chairman